MANIPUR GAZETTE

E X T R A O R D I N A R Y
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GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

N O T I F I C A T I O N

Imphal, the 13th January, 2026

No. H-3401/3/2025-HD-HD: In exercise of the power conferred by sub-section (2) of section 4 of the Census Act, 1948 (37 of 1948), the Governor is pleased to appoint the officers noted in Column (2) of the Table below as Census-Officers with the designation shown against each in Column (3) thereof, to take, or aid in, or supervise the taking of, the Census of India 2027 within their respective jurisdictions mentioned against each in Column (4) of the table given below.

Sl. No.	Name of Authority	Designation	Jurisdiction
1	2	3	4
1.	Deputy Commissioners/ District Magistrates	Principal Census Officer	The whole of the respective jurisdiction of the district concerned
2.	Municipal Commissioner, Imphal Municipal Corporation	Principal Census Officer	The whole of the jurisdiction of Imphal Municipal Corporation
3.	Additional Deputy Commissioners / Additional District Magistrates	District Census Officer	The whole of the respective jurisdiction of the district concerned
4.	District Statistical Officer/District Information Officer/District Education Officer	Additional /Deputy District Census Officer	The whole of the respective jurisdiction of the district concerned
5.	Sub – Divisional Officer/ Sub-Divisional Magistrate	Charge Census Officer	The whole of the respective jurisdiction of the sub - division concerned
6.	Additional Municipal Commissioner, Imphal Municipal Corporation	City Census Officer	The whole of the jurisdiction of Imphal Municipal Corporation
7.	Deputy Municipal Commissioner, Imphal Municipal Corporation	Charge Census Officer	The whole of the jurisdiction of Imphal Municipal Corporation

2. In exercise of the power conferred by sub-section (4) of section 4 of the said Act, the Governor is further pleased to delegate to the Officers noted at Column (2) of the above table the power of appointment of Census-Officers within their respective jurisdictions.

3. As per the provisions of Section 11 of the Census Act 1948, any Census-Officer or any person lawfully required to give assistance towards the taking of Census and who refuses to perform any duty allotted to him/her under this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty, shall be punishable with fine up to one thousand rupees and in case of a conviction shall also be punishable with imprisonment which may extend to three years.

By orders & in the name of the Governor,

AHANTHEM SUBHASH SINGH,
Special Secretary (Home),
Government of Manipur.

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